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Title: Secretary-General reported two messages from Rajya Sabha that Rajya Sabha at its sitting held on 9th March 2016, passed the National Waterways Bill, 2016 with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha and at its sitting held on the 10th March, 2016 passed the Real Estate (Regulation and Development) Bill, 2016.

SECRETARY GENERAL: Madam Speaker, I have to report the following message received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the National Waterways Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 21st December, 2015 has been passed by the Rajya Sabha at its sitting held on the 9th March, 2016, with the following amendments:-

ENACTING FORMULA

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1. That at page 1, line 1, ***for*** the word "Sixty-sixth", the word "Sixty-seventh" be ***substituted***.

CLAUSE 1

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2. That at page 1, line 2, ***for*** the figures, "2015", the figure "2016" be ***substituted***.

CLAUSE 4

3. That at page 2, line 18, ***for*** the figure "2015", the figure "2016" be ***substituted***.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

2. Sir, I also lay on the Table the National Waterways Bill, 2016 as returned by Rajya Sabha with amendments on the 9th March, 2016.

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12.05 hours

STATEMENTS BY MINISTERS

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